

**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH
CIRCUIT SITTING AT RANCHI
MA/051/00544/2018
[Arising out of OA/051/00731/18]**

Date of Order: 15.02.2019

C O R A M

**HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER
HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER**

Baijnath, Applicant.

By Advocate: - Mr. Jayant Kumar Pandey

-Versus-

Union of India & Ors., Respondents.

By Advocate: - Mr. Prabhat Kumar

**O R D E R
[ORAL]**

Per J.V. Bhairavia, J.M:- In the instant MA, the applicant has submitted that vide order dated 12.09.2018 in OA/051/00731/18 this Tribunal has granted liberty to the applicant to approach appropriate authority by filing appeal/representation within a period of one month from the date of that order. However, due to unavoidable circumstances, the applicant could not submit his appeal/representation before the concerned authority for redressal of his grievance and therefore he has requested to extend the time period at least for another one month to file his appeal/representation.

2. Heard the parties and perused the materials on record.
3. The learned counsel for the respondents fairly submitted that the respondents have no objection to the same. Accordingly, liberty is

granted to the applicant by extending time limit to another 60 days from today to file his appeal/representation before the concerned authority for redressal of his grievance. On receipt of the representation/appeal within 60 days from today, the respondents will consider it and take appropriate decision. It is made clear that no further extension be granted to the applicant for this purpose. MA is disposed of accordingly.

[Dinesh Sharma]
Administrative Member
Srk.

[Jayesh V. Bhairavia]
Judicial Member